

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

आ.अ.सं./I.T.A No.667/Del/2021

निर्धारणवर्ष/Assessment Year: 2015-16

Remarkable Consumer Electronics Private Limited, Flat No. 305, 3rd Floor, Bakshi House, 40-41, Nehru Place, New Delhi.	बनाम Vs.	Pr. CIT-7, New Delhi.
PAN No. AADCR5473N		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	Sh. Rahul Chourasiya, CA
राजस्वकीओरसे /Revenue by	Ms. Sarita Kumar, CIT DR

सुनवाईकीतारीख/ Date of hearing:	05.04.2022
उद्घोषणाकीतारीख/Pronouncement on	05.04.2022

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order u/s 263 of the Income Tax Act, 1961 dated 29.09.2017 for AY 2015-16.

2. At the time of hearing Ld. Counsel for the assessee furnished a letter dated 02.04.2022 stating that assessee wants to withdraw the appeal for the reasons mentioned in the letter. The contents of the letter are as under:

Date: 02.04.2022

The Assistant Registrar
Income Tax Appellate Tribunal
Bench E
New Delhi.

*Sub: Request for permission to withdraw appeal vide ITA No. 667/Del/2021
in the case of M/s Remarkable Consumer Electronics Pvt. Ltd. (AY 2015-16)*

Sir,

Most respectfully, it is prayed that the Appellant Company wishes not to pursue appeal no. ITA No. 667/Del/2021, which have been fixed for hearing on 05th April 2022. As such, your Honour's may kindly permit to withdraw the appeal vide ITA No. 667/Del/2021 which is pending adjudication before the Hon'ble E Bench, Income Tax Appellate Tribunal, New Delhi.

Thanking you,

*Yours faithfully,
Sd/-
(SURENDER KUMAR)
CA*

COUNSEL OF THE APPELLANT COMPANY

3. The Ld. DR has no serious objection in assessee's withdrawing its appeal.
4. Considering the submissions of the Ld. Counsel/assessee, we permit the assessee to withdraw its appeal. Accordingly, the appeal is dismissed as withdrawn.
5. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 05/04/2022

**Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER**

Dated: 05.04.2022

*Kavita Arora, Sr. P.S.

**Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER**

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi